

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.113/1994

Wednesday this the 19th day of January, 1994

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.S.Kartha, Mapra Ilom,
Poovakulam PO
Via.Koothattukulam, Ernakulam Dist. ... Applicant

(By Advocate Mr.P.Sivan Pillai)

Vs.

1. Union of India through the
Secretary to Ministry of Railways,
Railway Bhavan, New Delhi.
2. The Chief Personnel Officer,
North Frontier Railway, Railway
Headquarters, PO Maligaon, Dist.Kamrup,
Guwahati, Assam.
3. The General Manager, N.F.Railway,
Headquarters, PO Maligaon,
Dist.Kamrup, Guwahati, Assam.
4. The General Manager, L.R.C.ON.
Palika Bhavan, Sector XIII,
R.K.Puram, New Delhi-110066.
5. The Chief Engineer,
North Frontier Railway Headquarters
Maligaon, Dist.Kamrup, Guwahati.
Assam.

..... Respondents

(By Advocate Mr.George Joseph)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.


Applicant seeks appropriate directions to grant him service benefits, including pensionary benefits treating his date of retirement from the Railways as 28.7.1986. According to him he is entitled to the relief prayed for in the light of the principles laid down in Annexure.A6 and Annexure. A7 judgments. We find that applicant has raised his

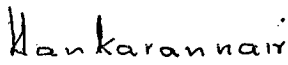
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contentions in Annexure.A8 representation, pending consideration before the second respondent. We direct second respondent to pass appropriate orders on Annexure.A8 bearing in mind the principles enunciated in Annexures.A6 and A7 judgments. He will do this within four weeks from today.

2. Application is allowed as aforesaid. No costs.

Dated the 19th January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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